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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Nalbari

Dated Guwahati, the _____ August, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJNB/5166 dated 23.08.2022

Sir,

With reference to the above, I am directed to inform you that Dr. Nabanita Kalita, Munsiff No. 1 cum Judicial Masgistrate First Class, Nalbari has been allowed to visit Dwarka via Ahmedabad, Somnath by availing LTC for the current block period of 2022-2025 tentatively from 28.09.2022 to 11.10.2022 along with her parents, husband and minor son (subject to granting leave and fulfilling the criteria as dependent family members of her parents), by the shortest possible route, as per existing Rules.

Dr. Kalita may be informed accordingly.

Thanking you.

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7465 - 7468 /A, dated- 31/8/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Dr. Nabanita Kalita, Munsiff No. 1 cum Judicial Masgistrate First Class, Nalbari with referrence to her letter No. JNB/430 dated 23.08.2022
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

Self
REGISTRAR (VIGILANCE)